



DIVISION BENCH  
COURT - I

S-11

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

TP/29(KB)2021  
IA(COMPANIES.ACT)/97(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>TH</sup> JUNE 2024**

|                  |  |
|------------------|--|
| IN THE MATTER OF | TATA CAPITAL FINANCIAL SERVICES LIMITED<br>VS<br>KALPATARU VANIJYA PVT LTD |
| UNDER SECTION    | SEC 433(E)/433(F) OF CA 1956   |

**Appearances (via video conferencing/physically)**

Mr. Avishek Guha, Adv. : For Applicant  
Ms. Arunika Dutta, Adv.  
Mr. Kaustav De Sarkar, Adv.

Mr. Renuka Rangaswamy, RP in person

**ORDER**

1. Ld. Counsel for the Applicant present. RP present in person.
2. **IA(COMPANIES.ACT)/97(KB)2024**
  - i. This IA has been filed for withdrawal of TP. This IA is accompanied by an affidavit of IRP at page 15-18.
3. In view of the above, IA(COMPANIES.ACT)/97(KB)2024 is allowed and TP is dismissed as withdrawn.

**Balraj Joshi  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**